

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

R.P. No. 65/1993
in
(O.A. NO. 306/93)

Date of Decision: 30.8.93

NAWAL KISHORE SOLANKI - Petitioner.

VERSUS

UNION OF INDIA & ORS - Respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Judicial Member

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. GOPAL KRISHNA, JUDICIAL MEMBER:

The petitioner, Nawal Kishore Solanki, has filed a review petition seeking a review of the order passed in O.A. No. 306/93 dated 27.5.1993 on the ground that an inference ought to have been drawn by the Tribunal from the facts stated in para E of the O.A. to the effect that the other three brothers, namely, Prabhu Dayal, Bhagat Singh and Ram Kumar were living separately and they were not supporting the applicant's mother and their two younger brothers. The petitioner ought to have pleaded the fact of these three brothers not supporting the applicant or his mother specifically. The petitioner should have also specifically pleaded that these three brothers have been living separately from him and their mother. The facts stated in this petition of review are not such as would bring them within the purview of Order 47 Rule 1 of the C.P.C. So far as the record is concerned, we find no mistake of law. The order sought to be reviewed was justified in view of the facts which came before us. There are no grounds for review and the present petition is, therefore, dismissed in limine.


(O.P. SHARMA)
Administrative Member


(GOPAL KRISHNA)
Judicial Member